IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CA(CAA)-23/ND/2018

In the matter of:

Pratham Software (P) Ltd With Pratham Solutions (P) Ltd

..PETITIONER

SECTION:

Under Section 230-232

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Sandeep Taneja, Advocate

For the Respondent/Corporate Debtor::

For the Intervener

ORDER

Learned Counsel for the Applicant is present. In relation to the filing of provisional financial statement of the Company to be filed as per the provisions of the Act read with Attendant Rules, a week's time is sought for filing the same by the applicant.

Taking into consideration the same, a week's time is granted to file the same.

List on 19.2.2018.

(R. VARADHARAJAN) '
MEMBER (JUDICIAL)

Surjit